

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH

**SERVICE TAX ROA APPLICATION NO.70049 OF 2020
IN
SERVICE TAX APPEAL NO.70439 OF 2018**

(Arising out of Order-in-Appeal No.24-ST-APPL-LKO-2018 dated 17.01.2018 passed by the Commissioner (Appeals), Customs & Central GST, Lucknow)

M/s Kailash Associates

(S-13, Block No.-e-136, Raman Tower, Sanjay Place,
Agra-282002, U.P.)

Appellant

VERSUS

**Commissioner, Customs
& Central GST, Lucknow**

(Hall No.2, 8th Floor, Kendriya Bhawan, Aliganj, Lucknow)

Respondent

APPEARANCE:

Ms. Stuti Saggi, Advocate for the Appellant

Shri T.M. Siddiqi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: 11 MARCH, 2022

MISCELLANEOUS ORDER NO. 70019 / 2022

ASHOK JINDAL:

Vide order dated 14 January, 2022, the appeal of the applicant was dismissed for non prosecution by this Tribunal as applicant could not appear for hearing. Now, the appellant is praying for restoration of appeal which was dismissed for non prosecution. We allow the application of Restoration of appeal and Registry is directed to restore the appeal to its original number and advocate of the appellant is directed to remain vigilant to see the website of CESTAT regularly and appear before this Tribunal as and when matter is listed next time. Matter is adjourned to next Division Bench.

Sd/-

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

Sd/-

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**